

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

8.

**IA-3235(MB)2024 IN
C.P. (IB)/389(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES:

Aurum Commercials Llp

Vs.

Spenta Enclave Private Limited

SECTION: 7, 43(1) r/w Sec. 44(1), 66(1) OF THE INSOLVENCY AND BANKRUPTCY
CODE, 2016.

ORDER

IA-3235(MB)2024

1. Mr. Manoj Mishra, Ld. Counsel for the Applicant present. None present for the Respondent. Mr. Rajesh Jhunjhunwala, Resolution Professional present in person through VC.
2. Registry as well as Counsel for the Applicant are directed to issue Notice to the Respondent clearly intimating the next date of hearing and place the notice along with track report on record. The Respondent is directed to file reply within two weeks of receipt of Notice and serve copy on the other side three days in advance before the next hearing.
3. List this matter for further consideration on **07.08.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)